(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Government has laid down Route Dispersal Guidelines (RDGs) with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such the airlines are free to operate anywhere in the country subject to compliance of RDGs issued by the Government. In accordance with these RDGs, all Scheduled Airlines who operate on certain routes (Category-I) are required to deploy 10% of the capacity deployed on these routes, on those routes (Category-II) which connect stations in North East region, Jammu and Kashmir, Andaman and Nicobar and Lakshadweep. Further, at least 10% of the capacity required to be deployed on Category-II routes is to be deployed for connectivity exclusively within these regions (Category -II A). Operators are also required to deploy at least 50% of the capacity deployed on Category - I routes to other destinations of the country (Category III).

(b) and (c) Domestic airlines are complying with Route Dispersal Guidelines (RDGs) issued by the Government.

CCI investigation into unfair practices in realty sector

35. SHRI SALIM ANSARI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that the Competition Commission of India (CCI) is looking into various aspects of alleged unfair business practices in realty sector;

(b) if so, the details thereof;

(c) whether CCI will look into the aspect of one-sided agreements beneficial to the builders causing lot of resentment to investors and house-owners; and

(d) if so, the details of action Government proposes to take to redress such arbitrary agreements by real estate entities?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) Yes, Sir. As on 11.02.2015, Competition Commission of India (CCI) has dealt with 132 cases of alleged anti-competitive practices/abuse of dominance in realty sector. Out of this, 93 cases have been closed at *prima-facie* stage and 3 cases have been disposed of after considering the report of Director General (DG), CCI. In 13 cases, the Commission has passed "cease and desist orders" and in one case

has imposed penalty of ₹ 630 crore on DLF Limited in addition to passing a "cease and desist order".

(c) and (d) Under the provisions of the Competition Act, 2002, either on its own motion or on receipt of any information, CCI looks into cases of alleged anti-competitive practices/abuse of dominance including in realty sector.

Implementation of CSR provisions under the new Companies Act

36. DR. T. SUBBARAMI REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of Indian companies estimated to be within the ambit of Corporate Social Responsibility (CSR) and the total amount estimated to be spend by them during this financial year;

(b) the details of likely beneficial impact on the social sector in India;

(c) whether the guidelines for CSR spending are being revised to make it more comprehensive;

(d) if so, the details thereof; and

(e) if not, how Government would deal with queries from corporate sector about doubts arising in the implementation of CSR provisions under the new Companies Act?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b)Year 2014-15 being the first year for implementation of provisions relating to expenditure under Corporate Social Responsibility for eligible companies, it is premature to assess the number of companies covered within its ambit or to estimate the amount to be spent on CSR activities by companies.

(c) to (e) To respond to doubts and queries of the corporate sector regarding provisions relating to Corporate Social Responsibility, the Companies (Corporate Social Responsibility Policy) Rules, 2014 have been notified and clarificatory circulars have also been issued.

Government schemes under CSR

37. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether there are any existing guidelines that a company can take up works (like building schools) of any Government schemes *viz*, Sarva Shiksha Abhiyan, etc. under CSR activities;